

**Central Electricity Regulatory Commission
New Delhi**

Petition No. MP/09/2014

Subject: : Petition under Regulation 63 and 64 of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for extension of time frame for compliance with Regulation 19(1)(i) read with Regulation 20 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 relating to maximum shareholding limits prescribed therein. Petition filed by IEX.

Date of hearing : 27.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K Singhal, Member

Petitioner : Indian Energy Exchange Ltd., New Delhi

Parties Present : Shri Amit Kapoor, Advocate, IEX
Shri Vishrov Mukherjee, Advocate, IEX
Ms. Rimoli Batra, Advocate, IEX
Ms. Poonam Verma, Advocate, IEX

Record of Proceedings

The petitioner, Indian Energy Exchange Limited (IEX) has filed this petition for extension of the time for compliance with Regulation 19 (1) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010.

2. Learned counsel for the petitioner submitted that FTIL and IEX have undertaken the following measures to comply with Commission`s order dated 25.2.2013 to reduce FTIL`s shareholding in IEX to 25%:

(a) The audited accounts were approved by the Board on 10.5.2013 to ensure proper valuation of the shares and to give an accurate overview of the financial standing of IEX to potential investors.

(b) Some of the foreign investors of IEX commenced the process of selling their stake. IEX actively participated in the same by signing non-disclosure agreements with prospective purchasers with a view to ensure that the base price would be determined to enable IEX to obtain the correct valuation for

sale of shares and expedite the process for other prospective investors once the base price was established .

3. Learned counsel further submitted that the share dilution process is in advance stage and is expected to completed within next 3-4 months. Learned counsel requested the Commission to grant two weeks time to place on record the exact status in this regard.

4. The Commission observed that IEX has already been granted extension of time once for compliance and all out efforts should be made to complete the process at the earliest. .

5. The Commission directed the petitioner to file status to achieve the shareholding pattern in compliance with Regulation 19 of the Power Market Regulations by 14.3.2014.

6. The petition shall be listed for hearing on 27.3.2013.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**